

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 155/2007  
CA. NO.

**CORAM:**

**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2016 AT 02.00 P.M**

**NAME OF THE COMPANY: M/s. Motewane Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 634A**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Buddy Ranganathan, Adv.		Petitioner No. 2	} [Signature]
2.	Arvind Ray, Adv.		Petitioner No. 2	

**ORDER**

The execution of the settlement between the parties in totality is yet to be effected. Learned counsel for the respondent seeks <sup>30</sup> days time for full compliance.

2. It is being made abundantly clear no further time shall be granted to the respondents for execution of the agreed terms.
3. List the matter on 26.08.2016 at 10.30 a.m.

[Signature]  
(Ina Malhotra)

Member Judicial

[Signature]  
(R. Varadharajan)

Member Judicial